

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 969, 970 & 971 OF 2018 IN
DFR NO. 2454 OF 2018

Dated: 30TH July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Graphite India Limited

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : --

ORDER

(IA NO. 969 OF 2018 - FOR LEAVE TO FILE THE APPEAL)

We have heard learned counsel, Mr. Shridhar Prabhu, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made in paragraph nos. 1 to 3 of the application, the same may kindly be accepted and IA may kindly be allowed and leave to file the appeal may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 1 to 3 of the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

(IA NO. 970 OF 2018 - FOR DELAY IN FILING THE APPEAL)

Issue notice to the Respondents returnable on 06.08.2018. Dasti, in addition, is also permitted.

List the matter on **06.08.2018**.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member